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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 19737/2025, CM APPL. 82442/2025-Interim Relief

MUKESH PASWAN .....Petitioner

Through: Dr. Alakh Alok Srivastava, Mr. Shiv Kumar and Mr. Mishra Jagesh, Advs.

versus

UNION OF INDIA AND OTHERS .....Respondents

Through: Mr. Rohan Jaitley, CGSC with Mr. Akshay Sharma, GP and Mr. Dev Pratap Shahi, Adv.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% 24.12.2025

C. HARI SHANKAR, J.

1. The petitioner is aggrieved by his dismissal from service.

2. Mr. Akshay Sharma, learned GP appearing on behalf of Mr. Rohan Jaitley, learned CGSC submits, on instructions, that the respondents have taken a decision to reinstate the petitioner in service, subject to the verification of his credentials.

3. Let the needful be done within two weeks from today.

4. Accordingly, the grievance in the writ petition stands redressed. The writ petition is, accordingly, disposed of with liberty to the

petitioner to revive the writ petition by means of an application, in case he continues to remain aggrieved.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

DECEMBER 24, 2025/*gunn*